

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4857
ANSWERED ON:07.05.2012
UNIFORMITY IN ISSUANCE OF CERTIFICATES
Thakor Shri Jagdish

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any uniform procedure is laid down in issuing caste certificates of Scheduled Castes in all over the country;
- (b) if not, the reasons therefor and the details of the procedures being followed by various States in this regard, State-wise; and
- (c) the steps being taken by the Government to bring uniformity for issuing the SC certificate and make it simple?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) As per Article 341 of the Constitution of India, specification of a caste, etc. as a Scheduled Caste has been done in relation to a State/ Union Territory, vide the Constitution (Scheduled Castes) Orders, as amended from time to time by Acts of Parliament.

Issuance and verification of Scheduled Caste certificate is, however, the responsibility of the concerned State Government/ Union Territory Administration, and in this regard guidelines have been issued to them, by Ministry of Home Affairs, vide their letters No.35/1/72-R.U. (SCT-V) dated 02.05.1975 and BC.12025/2/76-SCT-I, dated 22.03.1977.